

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 26650/2019

(Arising out of impugned final judgment and order dated 10-07-2019 in WC No. 68554/2009 passed by the High Court of Judicature at Allahabad)

CANTONMENT EXECUTIVE OFFICER

Petitioner(s)

VERSUS

ST. MARY'S ACADEMY & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.171193/2019-EXEMPTION FROM FILING O.T.)

Date : 18-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s)

Mr. Vikas Singh, Sr. Adv.
Ms. Madhurima Tatia, AOR
Mr. Kapish Seth, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

There shall be stay of the impugned judgment in the
meantime.

(NIDHI AHUJA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER